

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'G' NEW DELHI**

**BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER & DR. BRR
KUMAR, ACCOUNTANT MEMBER**

ITA No.7444/Del/2017
Assessment Year: 2014-15

ITO(E), Ward-2(3), New Delhi.	Vs.	Times Centre for Media and Management, Room No. 2407, E-2- Block, Dr. SOM Civic Centre, New Delhi-1100 02
PAN :AAACT3554H		
(Appellant)		(Respondent)

Revenue by	Shri H.K. Chaudhary, CIT(DR)
Respondent by	S/Shri Ved Jain & Shri Ashish Sachdeva, Adv.

Date of hearing	28.02.2022
Date of pronouncement	28.02.2022

ORDER

PER SAKTIJIT DEY : JUDICIAL MEMBER

This is an appeal by the Revenue against order dated 28.09.2017 of learned Commissioner of Income-Tax(Appeals)-40, Delhi, pertaining to the assessment year 2014-15.

2. At the outset, learned counsel for the assessee submitted that the tax effect on the amount disputed by the Revenue in the appeal is below the monetary limit of Rs.50,00,000. Thus, he submitted that the appeal of the Revenue is not maintainable.

3. Learned Departmental Representative fairly accepted the aforesaid factual position.

4. We have considered rival submissions and perused the material available on record. We find that the quantum of dispute in the present appeal is an amount of Rs.40,45,109.

5. Undisputedly, the tax effect on the quantum disputed works out to Rs.13,74,933, which is much below the monetary limit of Rs.50,00,000 fixed for filing of appeal before Income-Tax Appellate Tribunal, in terms of Circular No. 17/2019 of CBDT dated 8th August 2019.

6. In view of the aforesaid, the present appeal of the Revenue is deemed to have been withdrawn and accordingly dismissed.

7. In the result, the appeal is dismissed.

Order pronounced in the open court on 28.02.2022.

**Sd/-
(DR. BRR KUMAR)
ACCOUNTANT MEMBER**

**Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER**

Dated: 28th February, 2022.
Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sl. No.	Particulars	Date
1.	Date of dictation:	28.02.2022
2.	Date on which the draft of order is placed before the Dictating Member:	28.02.2022
3.	Date on which the draft of order is placed before the other Member:	
4.	Date on which the approved draft of order comes to the Sr. PS/PS:	
5.	Date of which the fair order is placed before the Dictating Member for pronouncement:	28.02.2022
6.	Date on which the final order received after having been singed/pronounced by the Members:	
7.	Date on which the final order is uploaded on the website of ITAT:	
8.	Date on which the file goes to the Bench Clerk	
9.	Date on which files goes to the Head Clerk:	
10.	Date on which file goes to the Assistant Registrar for signature on the order:	
11.	Date of dispatch of order:	